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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 964/94
M.A. NO. 2210/94

New Delhi this the 10th day of October, 1994

THE HON'BLE MR. JUSTICE S. C. MATHUR, CHAIRMAN
THE HON'BLE MR. P. T. THIRUVENGADAM, MEMBER (A)

S. S. Rawat S/O C. H. Rawat,
Staff Car Driver in the Office
of the Controller of Defence
Accounts, Ministry of Defence,
'G' Block,
New Delhi.

... Applicant

By Advocate Shri S. C. Luthra

Versus

1. Union of India through
Secretary, Ministry of
Defence, South Block,
New Delhi - 110011.
2. Controller General of Defence
Accounts, Ministry of
Defence, West Block,
R. K. Puram,
New Delhi - 110066.
3. Shri C. Lal,
Controller of Defence Accounts,
Ministry of Defence,
'G' Block, New Delhi-110011. ... Respondents

By Advocate Shri M. M. Sudan

ORDER (ORAL)

Mr. Justice S. C. Mathur -

Learned counsel for the respondents, Shri M. M. Sudan, states that the inquiry against the applicant has been concluded and the suspension order has been revoked and final orders in the disciplinary proceedings have already been passed. Learned counsel for the applicant states that he has not so far received the copy of the final order passed in the disciplinary proceedings. He, however, states

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that in view of the statement made by the learned counsel for the respondents, he is withdrawing this Original Application with liberty to file a fresh one.

2. In view of the above statements, we are of the opinion that the liberty sought by the learned counsel for the applicant is justified. We accordingly, allow the prayer for withdrawal of the O.A. and reserve liberty to the applicant to file a fresh application if the grievance of the applicant still survives.

3. This application is accordingly disposed of without any orders as to costs.

P. T. Thiruvengadam

(P. T. Thiruvengadam)
Member (A)

S. C. Mathur
Chairman

/as/